

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Kouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

CC No : 01/2015
ECIR : DLZO/15/2014/AD(VM)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

23.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for ED.
Sh. Vikas Pahwa, Ld. Sr. Counsel with Sh. Shadman Siddiqui
Ld. Counsel for applicant Mohit Jain.
Applicant Ajeit Saksena along with Ld. Counsels Sh. R.K.Handoo
and Sh. Rajat Manchanda.
Sh. Siddharth Bambha and Sh. Hasrat Mehta, Ld. Counsels for
applicant Pareen Hamirani Khan.
Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta.
Sh. Ranbir Singh Kundu, Ld. Counsel for applicant Rajesh Kumar
Mangal.
Sh. Amar Phogat, Ld. Proxy Counsel for applicant Pankaj Kapur.

Ld. Counsel for ED has filed consolidated submission in respect of
Look Out Circular issued against various persons.

Ld. Counsel for ED submitted that ED has requested for deletion
of LOC issued against applicants Rajesh Kumar Mangal and Pareen Hamirani
Khan.



Ld. Counsels for the applicants Rajesh Kumar Mangal and Pareen Hamirani Khan submit that since ED has itself requested for deletion of LOC issued against applicants, their application may be disposed off accordingly.

The ED has itself requested the concerned authority for deletion of LOC issued against applicants Rajesh Kumar Mangal and Pareen Hamirani Khan, thus applications filed by applicants Rajesh Kumar Mangal and Pareen Hamirani Khan are disposed of accordingly.

Sh. Vikas Pahwa, Ld. Sr. Counsel for applicant Mohit Jain, Sh. R.K.Handoo, Ld. Counsel for applicant Ajeit Saksena and Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta have addressed arguments on their applications for withdrawal of LOC.

At this stage, Ld. Counsel for ED submits that ED intends to show the case file to this Court which is very necessary for disposal of aforesaid applications.

Sh. Amar Phogat, Ld. Proxy Counsel for applicant Pankaj Kapur submits that main Counsel intends to address arguments during physical hearing.

Ld. Counsels for applicants have already submitted that their applications may be disposed of at the earliest as the same are pending for quite long time and inconvenience is being caused to the applicants as and when they travel outside India.

Thus keeping in view the facts and circumstances, **matter be put up on 28.07.2020 at 2.00 pm for perusal of case file of ED and for**



Sharma


remaining arguments, if any.

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Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.




(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/23.07.2020

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